CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 85177 to 85183 of 2017

(Arising out of Order-in-Original No. 73-79/COMMR(RS)/LTU-M/CX/2016 dated 30.09.2016 passed by the Commissioner of Central Excise & Service Tax, LTU, Mumbai)

M/s Tata Consultancy Services Ltd. .... Appellant

Versus

Commissioner of Central Excise & Service Tax, LTU, Mumbai .... Respondent

Appearance:

Shri Aman Haria, C.A. for the Appellant

Shri S.K. Hatangadi, AC, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87050-87056/2021

Date of Hearing: 01.11.2021

Date of Decision: 01.11.2021

Per: Ramesh Nair

Since the case has already been settled under SVLDRS, 2019 and appellants have submitted SVLDRS-4 certificates, copies of the same were also served to the Revenue. In this position, all the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)

(Ramesh Nair)
Member (Judicial)

Sinha